

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 232 of 2020

IN THE MATTER OF:

UCO Bank

...Appellant

Versus

SREI Equipment Finance Ltd. & Anr.

...Respondents

Present: -

For Appellant: Mr. C.A. Sundaram, Sr. Advocate with Mr. Partha Sil, Mr. Tavish B Parsad and Mr. P.C. Ghose, Advocates.

**For Respondents: Mr. Ratnanko Banerji, Sr. Advocate with Mr. Abhijit Sinha, Mr. Dipen Chatterjee, Ms. Shreyas Edupuganti and Mr. Saptarshi Mandal, Advocates for R-1.
Mr. Kumar Anurag Singh, Advocate for R-2.
Ms. Rusha Mitra, Advocate.**

ORDER
(Virtual Mode)

22.03.2021 From the perusal of the order dated 23.02.2021 it appears that Respondent Nos. 1 and 2 was directed to file Reply Affidavit.

From perusal of the Office Note dated 19.03.2021 reveals that Reply Affidavits on behalf of Respondent Nos. 1 and 2 have been filed which are taken on record. Written Submissions has also been filed on behalf of the Appellant.

Heard Mr. C.A. Sundaram, Sr. Advocate appears on behalf of the Appellant. Mr. Ratnanko Banerji, Sr. Advocate appears on behalf of the Respondent No. 1 will reply to argument advanced by Learned Sr. Counsel for the Appellant on next date.

Learned Counsel for the Appellant is liberty to file judgment supported by relevant case law, latest by 1st April, 2021.

Cont.....

Parties who have not yet filed brief Written Submissions, may file the same not more than three pages along with supported by relevant case law, within two weeks.

List the Appeal 'For Admission (After Notice)' on **19th April 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./